

**GOVERNMENT OF INDIA
URBAN EMPLOYMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:7794
ANSWERED ON:16.05.2000
ENCROACHMENT SLUMS
DR. KIRIT SOMAIYA

Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether the Government have taken note of recent Supreme Court Judgement on encroached slums;
- (b) whether it is going to affect crores of people staying in jhuggis;
- (c) whether they will be rendered homeless;
- (d) the policy and reaction of the Government in this regard;
- (e) whether the Government will provide them shelter/alternative accommodation/arrangements for the safety of these people;
- (f) whether the Government propose to provide `no objection certificate` to give basic amenities like sanitation, electricity to these people; and
- (g) if so, the details thereof?

Answer

MINISTER OF URBAN EMPLOYMENT & POVERTY ALLEVIATION (SHRI SUKHDEV SINGH DHINDSA)

(a): Yes, Sir. The Government is aware of the recent Supreme Court Judgement given in the case of Almitra H. Patel and anr. Vs. Union of India.

(b)to(g): Development of slums being a state subject, a copy of the above mentioned Supreme Court Judgement has been circulated to all States/UTs to evolve their own policy and guidelines keeping in view the Supreme Court judgement.

The Government of India will advise the State Governments/UT Administrations to keep the interest of the urban poor in mind.